

Guild Organisation of Air India International pilots has directed its members to refrain from receiving training in jet-aircraft operations until the dispute with the management over the wages of pilots and co-pilots was settled; and

(b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Yes, Sir.

(b) The Corporation have had and are having discussions and negotiations with the Indian Pilots Guild and the wage structure now offered by the Corporation is as follows:

(i) The minimum and maximum emoluments for Commanders for flying a Super-Constellation for 60 hours per month will be Rs. 2,422 and Rs. 2,975 respectively as against the existing emoluments of Rs. 2,322 and Rs. 2,487 for 90 hours flying (The excess flying pay will be Rs. 10.00 per hour.)

(ii) For co-pilots the minimum and maximum emoluments for 80 hours per month will be Rs. 1,909 and Rs. 2,237 as against the existing emoluments of Rs. 1,807 and Rs. 1,917 for 90 hours of flying (The excess flying pay will be Rs. 7.50 per hour.)

(iii) For Commanders flying Boeing 707 aircraft the minimum and maximum emoluments for 80 hours per month will be Rs. 3,072 and Rs. 3,625 which is inclusive of a Jet allowance of Rs. 650.00 per month.

(iv) For Super-Connie Commanders operating as co-pilots on Boeing 707, the minimum and maximum emoluments for 80 hours per month will be Rs. 2,747 and Rs. 3,300 which is inclusive of a Jet allowance of Rs. 400.00 per month.

(v) Apart from the advance in wage scales, the offer will result in the Management's contribution to the Rs. 500. per annum in respect of Commanders and Rs. 425. per annum in respect of co-pilots.

(vi) The Management have also offered to liberalise sick leave and

medical benefits.

2. The Government agree with the Air-India International that under Indian conditions the final wage structure offered is fair and generous and hope that a settlement will be reached.

National Harbour Board

1134. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether a meeting of the National Harbour Board was held in Calcutta in September, 1959;

(b) if so, what were the subjects discussed and decisions taken; and

(c) whether any decision was also taken about Paradip Port?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The answer is in the affirmative.

(b) A statement is laid on the Table which indicates the important subjects discussed and the recommendations of the Board thereon. [See Appendix II, annexure No. 106.]

(c) The Board did not make any recommendation about the development of the Paradip Port.

Night Airmail

1135. Shri Rajagopala Rao: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal to include Hyderabad in the night airmail system; and

(b) if not, the reasons therefor?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). There is no proposal for the inclusion of Hyderabad in the Night Airmail system as it will be un-economical. Hyderabad is otherwise well connected by air with Delhi, Madras, Bangalore, Bombay and Vishakapatnam.

Railway Time Tables

1136. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) the expenditure incurred on the printing of Railway time tables dur-

ing 1959-60 so far; and

(b) the income that accrued to the Railway from the advertisements published in them?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). The total expenditure incurred in the printing of Time Tables and the income accrued from the advertisements published in the Time Tables during 1959-60 (Upto September, 1959) are furnished below:

	Rs.
Total expenditure incurred	7,79,742.18
	approx.
Income from advertisements	92,413.63
	approx.

The figures in respect of the October, 1959 issue of the Time Table are not available.

Naming of Brahmaputra Bridge

1137. Shrimati Masida Ahmed: Will the Minister of Railways be pleased to state:

(a) whether Government have received any proposal from the Assam Government or public of Assam or any other organisations of the country for the naming of the Brahmaputra Bridge; and

(b) if so, the decision taken thereon?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes. A suggestion was received from the Assam Sahitya Sabha through the Government of Assam.

(b) Since the Bridge is scheduled for completion only in 1962, it has been considered premature to give it a name. However, the proposal will be given careful consideration at the time of the opening of the bridge.

Corruption cases on S.E. Railway

1138. Shri P. G. Deb: Will the Minister of Railways be pleased to state:

(a) the number and nature of corruption cases committed by the South Eastern Railway employees during 1958;

(b) the number of persons acquitted, case-wise; and

(c) the number of persons convicted, case-wise?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 453 cases during 1958-59. *Nature:* Alleged demand and acceptance of illegal gratification, securing employment through spurious certificates, illegal disposal of railway property, misappropriation, false mustering, over-classification of soil in earth work, mis-use of Passes etc.

(b) and (c). Nil, as they were all dealt with departmentally.

P. & T. Building, Jhargram

1139. { Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the plan and estimate of the Post Office building at Jhargram, Midnapur District, West Bengal has been prepared;

(b) if so, whether this has been approved by the Government;

(c) if so, what is the total estimated cost of this project;

(d) when the construction will actually start; and

(e) by what time this will be completed?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) to (e). Only the Preliminary plans have been prepared and the same are under examination. The estimates will be prepared after the plans have been finalised.

The finalisation of the plans, the preparation of the C.P.W.D. estimate, accordance of Administrative Approval and Expenditure Sanction and completion of other C.P.W.D. formalities will take some time. The actual construction work will commence only after these formalities have been gone through.